

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.04
C.P. (IB) No.94/BB/2021

IN THE MATTER OF:

Global Energy Private Limited ... Petitioner
Vs.
Bangalore Electricity Supply Company ... Respondent

Order under Section 9 of I & B Code, 2016

Order delivered on 02.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Abhishek Anand
Shri Yashaswi Bahuguna
For the Respondent: Shri Sriranga Subbanna Sr. Counsel

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. The Petitioner Counsel stated that in compliance to the order dated 21.05.2024, cost is paid and proof of payment is filed vide Dy.No.3776 dated 01.07.2024. The same is taken on record.
3. The Learned Senior Counsel for the Respondent stated that the resolution plan in respect of the Petitioner is heard and Reserved for Orders in NCLT, Mumbai Bench, therefore requested to defer the present matter, so that the RP can be brought on record.
4. The Petitioner Counsel stated that he does not have instructions in respect of the Respondent Counsel submissions, so requested time to explain the same. Therefore, the Petitioner Counsel is directed to explain the same on the next date of hearing.
5. List the matter on **30.07.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)